

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1572
ANSWERED ON:09.03.2007
REPEALING OF URBAN LAND CEILING ACT
Patil Shri Shrinivas Dadasaheb

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Union Government has instructed the State Government to repeal the Urban Land Ceiling Act;
- (b) if so, the details of the States which responded by repealing the said Act;
- (c) the details of the States which have not repealed the said Act;
- (d) whether the Union Government funds would be blocked to those States which have not repealed the said Act; and
- (e) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a): Yes, Sir. The State Governments were requested to replace the Urban Land (Ceiling & Regulation) Act, 1976 by adopting the Urban Land (Ceiling & Regulation) Repeal Act, 1999.

(b): According to the information received from the State Governments, the Repeal Act of 1999 is enforced in the States/UTs of i) Gujarat, ii) Haryana, iii) Karnataka, iv) Madhya Pradesh, v) Punjab, vi) Orissa, vii) Rajasthan, viii) Uttar Pradesh, ix) NCT of Delhi, x) Pondicherry and xi) Chandigarh.

The State Governments of Kerala and Tamil Nadu follow their own law for land ceiling.

(c): The State Governments of Andhra Pradesh, Assam, Bihar, Jharkhand, Maharashtra and West Bengal have not repealed the Urban Land (Ceiling & Regulation) Act, 1976 so far.

(d)&(e): Release of Central assistance under Jawaharlal Nehru National Urban Renewal Mission is subject to achievement milestones agreed for implementation of reforms at the State and City level as envisaged in the Memorandum of Agreements which includes repealing of Urban Land (Ceiling & Regulation) Act.